NOTIFICATIONS UNDER FOREIGN EXCHANGE REGULATION ACT 1947, ALL INDIA SERVICES ACT, 1951, CENTRAL EXCISES AND SALT-ACT 1944, AND CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI) : I beg to lay on the Table—

(1) A copy of the Non-Resident (External) Accounts Rules, 1970 (Hindi and English versions) Published in Notification No.G.S.R. 255 in Gazette of India dated the 21st February, 1970, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947. [*Placed in Library.* See No. LT-2860/70]

(2) A copy of the Civil Service (Second Amendment) Regulations, 1970, published in Notification No.S.O. 399 in Gazette of India dated the 7th February, 1970, under sub-section 2 of section 3 of the All India Services Act, 1951. [Placed in Librory. See No. LT-2861/70]

(3) A copy of the Central Excise (Fourth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 183 in Gazette of India dated the 31st January, 1970 (English version) and the 28th February, 1970 (Hindi version), under section 38 of the Central Excises and Salt Act. 1944. [*Placed in Library, See No.LT-*2862/70]

(4) A copy each of the Notification Nos. G.S.R.261, 262 and 264 published in Gazette of India dated the 20th February, 1970 (English version) and 7th March, 1970 (Hindi version) issued under the Central Excise Rules, 1944 together with explanatory memoranda. [Placed in Library. See No.LT-2863/70]

# DEMANDS FOR SUPPLEMFNTARY GRANTS (GENERAL), 1969-70

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI): Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1969-70

MR.SPEAKER : I have to inform the House (Interruptions). SHRI M.L. SONDHI : On a point of order, Sir. How can Ministers stand up when you are standing? You name them. What is this? Otherwise I will name them. (*Interruptions*)

MR. SPEAKER : He himself is not observing the rule and he is asking others to observe it.

#### 12.41 hrs.

# RESIGNATION OF MEMBERS

# (Shri B. Bhagavati)

MR.SPEAKER : 1 have to inform the House that Shri B.Bhagavati, an elected Member of Lok Sabha from Tezpur constituency of Assam has resigned his seat in Lok Sabha with effect from the 15th March, 1970.

## MATTER UNDER RULE 377

### SEATING ARRANGEMENT IN THE HOUSE

SHRI JYOTIRMOY BASU (Diamond Harbour): Mr. Speaker, Sir, under Rule 377, I hereby raise the following for your ruling involving Dr. Ram Subhag Singh, the leader of Congress (Organisation) and Shri Sheo Narain, a Member of the House belonging to the said party. This arises out of utterances made on the floor of the House on 13.3.70 in which you will notice from the proceedings that two hon. Members mentioned between them the following :

"It is incorrect to make the Deputy-Speaker sit here."

## -and also-

"This is the seat of the Opposition and not of the Deputy-Speaker."

I am astounded at the bankruptcy of his leadership. He has nothing better, it appears, to aim at than the seat of the Deputy Speaker in this House; he has nothing more worthwhile to fight for than a patch of cushioned wood where he can rest his haunches.

The present seat that is occupied by the Deputy-Speaker in the House was allotted by your goodself and the Deputy-Speaker, to our mind, is fully justified in working use of the said seat. According to "The Practice and Procedure of Parliament' by Kaul and Shakdher, I quote: